

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 35/09 held on 26.11.2008.

The Meeting No. 35/09 of Norms Committee-II was held on 26.11.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (A. KOMU) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri K.K. Tiwari, AIA	DHI
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Sh. B.D. Ghosh, Jt. IA	M/o Steel
4.	Shri K.K. Funda, AD	DC(SSl)
5.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:1/27/81-ALC2/2008	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00383/AM09/	RLA File :32/24/040/00027/AM09/	Lic.No/Date:3210038767 15.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 06.01.2009.			

2	Case No.:2/27/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00384/AM09/	RLA File :32/21/040/00101/AM09/	Lic.No/Date:3210038768 15.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 06.01.2009.			

3	Case No.:3/27/81-ALC2/2008	Party Name:KDDL LTD.,	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00385/AM09/	RLA File :07/24/040/00298/AM09/	Lic.No/Date:0710059791 15.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.01.2009: - 1. Information in respect of item at S.No. 3, 11 & 11(a) of Standard Deficiency Format.			

4	Case No.:4/27/81-ALC2/2008	Party Name:KDDL LTD.,	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00386/AM09/	RLA File :07/24/040/00299/AM09/	Lic.No/Date:0710059792 15.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.01.2009: - 1. Information in respect of item at S.No. 3, 11 & 11(a) of Standard Deficiency Format.			

5	Case No.:5/27/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00387/AM09/	RLA File :07/24/040/00317/AM09/	Lic.No/Date:0710059808 15.09.2008	Defer Date:25.11.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DC(SSl) vide their U.O. No. 30(285)/2008-ME dated 05.11.2008 (copy enclosed).

R/A may take suitable consequential action accordingly.

6	Case No.:6/27/81-ALC2/2008	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00388/AM09/	RLA File :07/24/040/00311/AM09/	Lic.No/Date:0710059816 15.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.01.2009: - 1. Export product wise information in respect of item at S.No. 4, 5 & 11 of Standard Deficiency Format. Note: It has also been decided to refer a copy of the application of the firm to DHI.			

7	Case No.:7/27/81-ALC2/2008	Party Name:R.K.POLYMERS	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00389/AM09/	RLA File :13/24/040/00009/AM09/	Lic.No/Date:1310026943 16.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 06.01.2009.			

8	Case No.:8/27/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00390/AM09/	RLA File :09/24/040/00238/AM09/	Lic.No/Date:0910035321 18.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 06.01.2009.			

9	Case No.:10/27/81-ALC2/2008	Party Name:CAST CRAFT PVT LTD,	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00392/AM09/	RLA File :07/24/040/00295/AM09/	Lic.No/Date:0710059950 19.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 06.01.2009.			

10	Case No.:14/27/81-ALC2/2008	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00396/AM09/	RLA File :03/95/040/01237/AM08/	Lic.No/Date:0310487055 19.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DC(SSi) vide their U.O. No. 30(290)/2008-ME dated 07.11.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

11	Case No.:9/27/81-ALC2/2008	Party Name:POWER PLUS (BANGALORE) PVT LTD.,	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00391/AM09/	RLA File :07/24/040/00331/AM09/	Lic.No/Date:0710059946 19.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN4. R/A may take suitable consequential action accordingly.			

12	Case No.:11/27/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00393/AM09/	RLA File :07/24/040/00341/AM09/	Lic.No/Date:0710059997 22.09.2008	Defer Date:25.11.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 06.01.2009.

13	Case No.: 12/27/81-ALC2/2008	Party Name:FCI OEN CONNECTORS LTD.	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00394/AM09/	RLA File :10/24/040/00082/AM09/	Lic.No/Date:1010031010 22.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN4. The description of items of export No. 1&2 may be suffixed with “of 2 meter length”. R/A may take suitable consequential action accordingly.			

14	Case No.: 13/27/81-ALC2/2008	Party Name:CABINET SYSTEMS & CONTROLS PVT. LTD	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00395/AM09/	RLA File :31/24/040/00171/AM09/	Lic.No/Date:3110035480 22.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 06.01.2009.			

15	Case No.: 15/27/81-ALC2/2008	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00397/AM09/	RLA File :09/24/040/00231/AM09/	Lic.No/Date:0910035353 22.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.01.2009: - 1. Export product wise information in respect of item at S.No. 3, 4, 5 & 11 of Standard Deficiency Format.			

16	Case No.:16/27/81-ALC2/2008	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00398/AM09/	RLA File :09/24/040/00230/AM09/	Lic.No/Date:0910035354 22.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. The committee decided to refer a copy of the application of the firm to DIPP for examination and comments. The case stands deferred and to be relisted on 06.01.2009.			

17	Case No.:17/27/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00399/AM09/	RLA File :07/24/040/00343/AM09/	Lic.No/Date:0710060014 22.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 06.01.2009.			

18	Case No.:18/27/81-ALC2/2008	Party Name:GLASTRONIX	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00400/AM09/	RLA File :07/24/040/00326/AM09/	Lic.No/Date:0710060024 22.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. The committee observed that the case is under examination of DIPP and decided to re-list the case on 06.01.2009.			

19	Case No.:19/27/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00401/AM09/	RLA File :03/94/040/00531/AM09/	Lic.No/Date:0310487640 24.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. The representative of DHI informed that DHI is not concerned with this case. Accordingly, the committee decided to refer the application of the firm to DIPP for examination and comments. The case stands deferred and to be relisted on 06.01.2009.			

20	Case No.:20/27/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00402/AM09/	RLA File :03/94/040/00547/AM09/	Lic.No/Date:0310487671 24.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 06.01.2009.			

21	Case No.:21/27/81-ALC2/2008	Party Name:BOSCH LIMITED,	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00403/AM09/	RLA File :07/24/040/00310/AM09/	Lic.No/Date:0710060086 24.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DC(SSi) vide their U.O. No. 30(272)/2008-ME dated 07.11.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

22	Case No.:22/27/81-ALC2/2008	Party Name:PEARL METAL PRODUCTS (BANGALORE) PVT. LIMITED	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00404/AM09/	RLA File :07/24/040/00333/AM09/	Lic.No/Date:0710060092 24.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 06.01.2009.			

23	Case No.:23/27/81-ALC2/2008	Party Name:LOAD CONTROLS INDIA PVT.LTD.,	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00405/AM09/	RLA File :07/24/040/00347/AM09/	Lic.No/Date:0710060095 24.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 06.01.2009.			

24	Case No.:24/27/81-ALC2/2008	Party Name:LOAD CONTROLS INDIA PVT.LTD.,	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00406/AM09/	RLA File :07/24/040/00348/AM09/	Lic.No/Date:0710060096 24.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 06.01.2009.			

25	Case No.:25/27/81-ALC2/2008	Party Name:BHARAT UDYOG	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00407/AM09/	RLA File :18/24/040/00002/AM09/	Lic.No/Date:1810002331 24.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 06.01.2009.			

26	Case No.:32/27/81-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00414/AM09/	RLA File :05/24/040/00391/AM09/	Lic.No/Date:0510228177 24.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 23.12.2008.			

27	Case No.:26/27/81-ALC2/2008	Party Name:AUTOLINE INDUSTRIES LTD.	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00408/AM09/	RLA File :31/24/040/00175/AM09/	Lic.No/Date:3110035537 25.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 06.01.2009.			

28	Case No.:27/27/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00409/AM09/	RLA File :07/24/040/00334/AM09/	Lic.No/Date:0710060124 25.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 06.01.2009.			

29	Case No.:28/27/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00410/AM09/	RLA File :07/24/040/00345/AM09/	Lic.No/Date:0710060131 25.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 06.01.2009.			

30	Case No.:29/27/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00411/AM09/	RLA File :07/24/040/00346/AM09/	Lic.No/Date:0710060132 25.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 06.01.2009.			

31	Case No.:30/27/81-ALC2/2008	Party Name:UNIVERSAL CABLES LTD.,	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00412/AM09/	RLA File :11/24/040/00034/AM09/	Lic.No/Date:1110018523 25.09.2008	Defer Date:25.11.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

1. Net weight of export product at Sl.No.1. may be specified as 11.29 MT.
2. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 3.174 MT after taking clue from Engineering Table 6.
3. Quantities of import items at S.Nos. 2 & 3 may be allowed as applied for i.e. 3.84 MT & 0.405 MT. respectively inclusive of 5% wastage.
4. Quantity of import item at S.No. 4 may be allowed on net to net basis with accountability clause.

R/A may take suitable consequential action accordingly.

32	Case No.: 31/27/81-ALC2/2008	Party Name:UNIVERSAL CABLES LTD.,	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status: Deffered and Re-indexed
	HQ File :01/81/050/00413/AM09/	RLA File :11/24/040/00033/AM09/	Lic.No/Date:1110018524 25.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. The representative of DIPP handed over a copy of the authorisation surrender letter from party to RA. Accordingly, it has been decided to close the case on the part of NC. RA may be informed accordingly.			

33	Case No.: 33/27/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status: Deffered and Re-indexed
	HQ File :01/81/050/00415/AM09/	RLA File :05/24/040/00393/AM09/	Lic.No/Date:0510228214 25.09.2008	Defer Date:25.11.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

1. Total net export weight of 26814 Kgs. may be specified with the quantity of export products from S.Nos. 1 to 3.
2. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 7691 Kgs. after taking clue from Engineering Tables 5 & 6.
3. Word "relevant" may be prefixed with the description of import item at S.No. 2 and its quantity may be allowed as 10919 Kgs. inclusive of 2% wastage.
4. Quantities of import items at S.Nos. 3, 4 & 5 may be allowed as 5649 Kgs., 2973 Kgs. & 279.3 Kgs. respectively inclusive of 5% wastage.

R/A may take suitable consequential action accordingly.

34	Case No.:34/27/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00416/AM09/	RLA File :11/24/040/00016/AM09/	Lic.No/Date:1110018566 26.09.2008	Defer Date:25.11.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.01.2009: - 1. Item wise essentiality of the quantity of each imported input giving detail calculation from the basic formula starting from the specifications of the export product. S. No.11 is relevant here.			

35	Case No.:35/27/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/81-ALC2/2008 25.11.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00417/AM09/	RLA File :11/24/040/00015/AM09/	Lic.No/Date:1110018567 26.09.2008	Defer Date:25.11.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 35/81 held on 25.11.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.01.2009: -

1. Item wise essentiality of the quantity of each imported input giving detail calculation from the basic formula starting from the specifications of the export product. S. No.11 is relevant here.